

HIGH COURT OF CHHATTISGARH, BILASPUR

Updated Status Report of pending MPs/MLAs cases for the Month of August, 2024

Sr.	Name of District	Name of the Court	Case No.	Party Name	Sections	Status Report received from the concern Court
1	Bastar at Jagdalpur	CJM, Jagdalpur	935/22	1. Kedar Kashyap(sitting MLA) 2. Santosh Bafna, Formar MLA 3. Balduram Ka7shyap (Formar MLA)	U/s 146,147 Railway Act	Evidence before charge
2	Bilaspur	CJM, Bilapsur	40/18	State Vs. Vikash + 6	147, 148, 189 IPC	Evidence
			2158/2015	State Vs Amitesh Rai & Others	147,427 CPC	Charge
3	Durg	CJM, Durg	Complaint Case No. 6623/2022	Smt. Purnima Thakur Vs. Dr. Laxmi Dhruw (Former MLA)	U/s 420 IPC	Case is fixed for 24/09/2024
4	Kabirdham (Kawardha)	CJM, Kawardha	Criminal Case No. 135/2022	State of C.G. Vs. Ashok Kumar Sahu & Ors.	U/s 147, 148, 149, 109, 353, 332, 153(A), 186, 188, 295, 427, 120(B), 144, 152, 440, 452, 455, 195(K) IPC & 3 Prevention of Damage Property Act	Presence & Prosecution Evidence
		CJ-II & JMFC, Pandariya	456/2021	State of C.G. Vs. Vijay Sharma & Ors. (Vijay Sharma -Sitting MLA)	U/s 147, 186, 353, 447 IPC & 3 Prevention of Damage Property Act	Prosecution Evidence
5	Raipur	4 th A.D.J., Raipur	ED 03/2023	ED Vs. 1. Devendra Singh Yadav (Sitting) 2. Chandradev Prasad Roy (Former)	3, 4 Prevention of Money Laundering Act, 2002	next date of hearing on 24.09.2024
		III CJ-I & A.C.J.M., Raipur (C.G.)	Case No. 5465/18	C.B.I. Vs. Kailash Moraraka & Others	120B, 469, 471 IPC & 6,7- I.T. Act	Case is fixed for 18.09.2024

Note :- Memo No.1642/one -22-1/99 (sw), dated 03/08/2024 office of the Principal District and Sessions Court, Batar at Jagdalpur (C.G.) के अनुसार Criimal case No.137/2023 दर्शाया जा रहा था, जबकि वास्तव में उसका case No.935/2022 है।

Registrar (Judicial)

09/09/24.